

ITEM NO.1501

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrL.) No(s). 1655/2023

(Arising out of impugned judgment and order dated 07-12-2022 in CRLP No. 9695/2022 passed by the High Court For The State Of Telangana At Hyderabad)

SANJAY RAGHUNATH AGARWAL

PETITIONER

VERSUS

THE DIRECTORATE OF ENFORCEMENT

RESPONDENT

[HEARD BY: HON'BLE V. RAMASUBRAMANIAN AND HON'BLE PANKAJ MITHAL, JJ.]

Date : 20-04-2023 This petition was called on for pronouncement of judgment today.

For Petitioner(s)

Mr. R. Basant, Sr. Adv.
Mr. Tanmaya Mehta, Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Lalit Valecha, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd Shahib, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s)

Mr. Mukesh Kumar Maroria, AOR

Hon'ble Mr. Justice Pankaj Mithal pronounced the judgment of the Bench comprising Hon'ble Mr. Justice V. Ramasubramanian and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable

judgment. The operative portion of the judgment reads as follows:

"16. In view of the above, the appeal is allowed and the appellant is directed to be enlarged on bail in ECIR No.HYZ0/26/2022 dated 05.05.2022, subject to such terms and conditions as may be imposed by the Metropolitan Sessions Judge-cum-Special Court under PMLA, Nampally, Hyderabad. The conditions to be imposed by the Special Court shall include the following additional conditions:

(i) The appellant shall surrender his passport before the Special Court; *and*

(ii) The appellant shall regularly appear before the Special Court without fail whenever the prosecution complaint filed by ED is posted.

The appeal is allowed on the above terms. No costs."

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file.)